

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SURAJIT DEY

Petition(s) for Special Leave to Appeal (C) No(s). 113/2015

SHAMBHOO NATH AND ANR

Petitioner(s)

VERSUS

RAM PIYARE AND ORS

Respondent(s)

(with interim relief and office report)

Date : 07/07/2015 This petition was called on for hearing today.

For Petitioner(s) Ms.Neha Agarwal,adv.
 Mr. E. C. Agrawala,Adv.

For Respondent(s) Mr.Abhishek Swarup,adv.
 M/s Manoj Swarup & Co.,Adv.

UPON hearing the counsel the Court made the following
O R D E R

As sought for, four weeks time as last chance is granted to Ld.counsel for the respondent No.3 to file the counter affidavit.

Ld.counsel for the petitioner to take fresh steps in respect of respondent No.1 within four weeks.

The office report suggests that Ld.counsel for the petitioner has filed two I.As., one for deletion of respondent Nos.4-24 and the other for substitution to bring on record the Lrs. of deceased respondent No.2. The said I.As. shall be processed for listing before the Hon'ble Judge in Chambers for further directions. Await orders and list thereafter.

(SURAJIT DEY)
Registrar

SB